



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/207/2017

Date of order : 8.3.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member

SOUMITA DAS

W/o Late Hirrendra Nath Das,
Aged about 36 years,
By occupation housewife,
R/o Vill. & P.O. Salbani,
P.S. – Salbani,
Dist. – Paschim Midnapore,
Pin – 721121.

...APPLICANT

VERSUS

1. Union of India, through
The Secretary,
Ministry of Communication,
Dept. of Post,
Dak Bhawan,
New Delhi – 110001.
2. The Chief Postmaster General,
West Bengal Circle,
Yogayog Bhawan,
Kolkata – 700012.
3. The Postmaster General,
South Bengal Circle,
Yogayog Bhawan,
Kolkata – 700012.
4. The Sr. Superintendent of
Post Offices,
Midnapore Division,
Paschim Midnapore,
Pin – 721101.
5. The Circle Relaxation Committee;
Office of the
6. Chief Postmaster General,
West Bengal Circle,

Alia

Yogayog Bhawan,
Kolkata - 700012.

...RESPONDENTS.

For the applicant : Mr.B.K.Chatterjee, counsel

For the respondents: Mr.P.Sharma, counsel

O R D E R

Mr.A.K.Patnaik, J.M.

Heard Mr.B.K.Chatterjee, Id. Counsel appearing for the applicant and Mr.P.Sharma, Id. Counsel appearing for the respondents.

2. This OA has been filed under Section 19 of the A.T.Act, 1985, for acts and omission on the part of the respondent authority sitting tight over the matter in not considering the claim of the applicant for compassionate appointment although more than one and half year have passed in spite of the fact that the family of the deceased is in indigent and penurious condition, seeking the following reliefs :

- a) For an order directing the respondents to consider the claim of the applicant and to give appointment on compassionate ground.
- b) For an order directing the respondents to place the case of the applicant before the Circle Relaxation Committee in its very next meeting considering the penurious condition of the deceased family.

3. Id. Counsel for the applicant Mr.Chatterjee submitted that the applicant has submitted all the documents to the respondents and she being the widow of the deceased Government servant, has a right for consideration for getting an appointment under compassionate quota but her case has not been put up before the committee which usually

Whee

recommends the names for such appointment. Mr. Chatterjee submitted that all the documents have been submitted before the appropriate authority as well as a representation has been made by the applicant dated 30.11.2016 being Annexure A/4 to the OA, addressed to the respondent No.2 and the same is still pending consideration.

4. Therefore without keeping the matter pending as the sole bread earner of the family has expired, I dispose of the OA without entering into the merit, by directing the respondent No.2 that if all the documents have been submitted before the appropriate authority, the same may be put up before the CRC for consideration of the applicant's case. I have not expressed any opinion regarding the suitability of the applicant for getting such appointment and keep it open for the respondents to consider her for such appointment.

5. With the aforesaid observation and direction the OA is disposed of.

6. As prayed for by Mr. Chatterjee, a copy of this order along with the paper book of this OA be transmitted to respondent No.2 by Speed Post for which he undertakes to deposit the cost with the Registry within a period of one week.

(A.K.PATNAIK)
MEMBER (J)

in